

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A. No. 3904 of 2021**

Sanjay Paswan ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. J. Majumdar, Advocate  
For the State : APP  
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**Order No. 02: Dated: 17<sup>th</sup> April, 2021**

Heard the parties.

The petitioner is an accused in connection with Ramna P.S. Case No. 03 of 2021.

The house of the petitioner was raided by the police and illicit Mohua Liquor was recovered. The petitioner does not have any criminal antecedent as stated in this application. The petitioner is in custody since 11.01.2021.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Sub-Divisional Judicial Magistrate, Garhwa, in connection with Ramna P.S. Case No. 03 of 2021.

***(Rongon Mukhopadhyay, J.)***

MM